THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Government have received the details of the International Monetary Fund's proposal to set up a facility based on Special Drawing Rights in the Fund to meet the need, as and when arises, for a supplement to existing international reserve assets.

(b) The scheme involves the allocation to participating members of the IMF of Special Drawing Rights, on an uniform basis in proportion to their quotas in the Fund- Participants can use the Special Drawing Rights to obtain convertible cur rency from other participants designated by the Fund. Such use of Special Drawing Rights can be made for meeting balance of payments needs and should be restricted to 70 per cent of the average net cumulative allocation made to a participant over a five year period.

Any member of the Fund can become a participant in the Scheme by depositing an instrument undertaking obligations under the Scheme which will become effective when members having at least 75 per cent of the total quotas in the Fund deposit such instruments. Thereafter, the first decision to allocate Special Drawing Rights can be taken by a majority of 85 per cent of the total voting power in the Fund.

(c) The creation of additional interna tional reserves in the form of Special Draw ing Rights, apart from supplementing exis ting reserves, is likely to promote interna tional trade and capital flows and thereby be beneficial to developing countries inclu ding India.

NEW MEDICAL COLLEGE IN HARYANA

*347- SHRI Y. ADINARAYANA REDDY: Will the Minister of HEALTH FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Government of Haryana have asked the Central Government to help them to start a new Medical College in that State;

(b) whether there is a shortage of doctors in Haryana; and

(c) if so, whether the Central Government propose to approach the Governments of other States, where there are surplus doctors available, to send them to serve in Harayna? THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI STAYA NARAYAN SINHA): (a) No, Madam.

(b) Yes, Madam.

(c) Ihe Governments of Andhra Pradesh, Kerala, Madras and West Bengal have been requested to give publicity to the requirements of the Government of Haryana so that surplus doctors, if any, in these States may apply for appointment in the State of Haryana.

REGISTRATON OF NEW COOPERATIVE HOUSE BUILDING SOCIETIES

*348. SARDAR RAM SINGH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Governmenhave stopped the registration of new Cooperative House Building Societies in Delhi;

(b) if so, what are the reasons therefor; and

(c) what steps Government propose to take to ensure that people in the low income group in the capital particularly the Government employees are able to get residential plots at reasonable cost?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARA-YAN SINHA): (a) Yes, Madam.

(b) As there has been a growth of spurious co-operative societies.

(c) Residential plots of size upto 125 sq. yds. are allotted at 'reserve rates' by 'draw of lots' to individuals in the Low Income Group. The allotment is confined to persons who do not own any other residential plot or house in Delhi and have been residing ia Delhi continously for the last five years.

RENEWAL OF REFINERY AGREEMENTS WITH ESSO, BURMAH SHELL AND CALTEX

*349. Dr. (MRS.) MANGLADEVI TALWAR :

> SHRIMATI SARLA BHADA-URIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the t Refinery Agreements with ESSO and Burmah Shell re likely to expire soon;